

No 1423/Covid-19/2020

Office of the
Prl. District and Sessions Judge,
Koppal, Date: 27-7-2020.

NOTIFICATION

In view of Hon'ble High Court of Karnataka, Bengaluru directions under SOP dated 24-7-2020 regarding sitting arrangements on all working days and due to increase of COVID-19 Cases in Koppal District, the following is the arrangements of functioning of Courts in Koppal District which will take up cases as per the regular cause list which can be notified in advance and other urgent work assigned by the Principal District and Sessions Judge, Koppal for the period from 27-7-2020 to 07-8-2020 or until receipt of modification order of S.O.P. from Hon'ble High Court of Karnataka, Bengaluru.

Sl. No.	Name of the Taluka	Name of the Court	Date of Sitting
1	2	3	4
1.	Koppal	Prl. District and Sessions Judge, Koppal	27-7-2020
			29-7-2020
		Addl. District and Sessions Court, FTSC-1, Koppal	31-7-2020
		Prl. Civil Judge and JMFC, Koppal.	03-8-2020
			05-8-2020
			07-8-2020
2.	Koppal.	Prl. Judge, Family Court, Koppal.	28-7-2020
		Senior civil Judge and CJM, Koppal.	30-7-2020
		Addl. Civil Judge and JMFC, Koppal.	04-8-2020
			06-8-2020
3.	Gangavathi	Addl. District and Sessions Judge, Koppal (Sitting at Gangavathi), Gangavathi.	27-7-2020
			29-7-2020
			31-7-2020
		Prl. Civil Judge and JMFC, Gangavathi.	03-8-2020
			05-8-2020
		07-8-2020	

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4.	Gangavathi	Senior Civil Judge and JMFC, Gangavathi.	28-7-2020 30-7-2020
		Addl. Civil Judge and JMFC, Gangavathi	04-8-2020 06-8-2020
5.	Kushtagi	Senior Civil Judge and JMFC, Kushtagi	27-7-2020 29-7-2020
		Prl. Civil Judge and JMFC, Kushtagi	31-7-2020 03-8-2020 05-8-2020 07-8-2020
6.	Kushtagi	Addl. Civil Judge and JMFC, Kushtagi.	28-7-2020 30-7-2020 04-8-2020 06-8-2020
7.	Yelburga	Senior civil Judge and JMFC, Yelburga	27-7-2020 29-7-2020 31-7-2020 03-8-2020 05-8-2020 07-8-2020
		Civil Judge and JMFC, Yelburga.	28-7-2020 30-7-2020 04-8-2020 06-8-2020

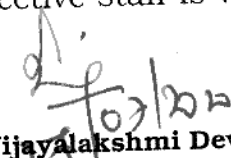
The Judicial Officers are informed to follow the guidelines of the Hon'ble High Court of Karnataka, Bengaluru as per the latest Standard Operating Procedure dated 24-7-2020. On non-sitting days, the Judicial Officers shall remain present in the Court and do the administration and other works.

The Judicial Officers are informed to make own arrangement of the staff for the above said period at their convenience.

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- The Covid-19 is a pandemic. All the Judicial Officers and Staff Members are informed to follow the guideline / preventive measures to get protected from being infected by Covid-19 during office visit.
- The date of sitting specified above may be modified/cancelled if any notifications/directions are given to that effect by the Hon'ble High Court of Karnataka, Bengaluru/if there is a sudden outbreak of COVID-19 in any court warranting cancellation of sitting of that court.

Note :-All the Judicial Officers and the Staff members are informed to stay in the Headquarters and not to leave the Headquarters from 27-7-2020 to 07-8-2020 under any circumstances. The Judicial Officers are informed that if any of the staff members leave the headquarters, the concerned Judicial Officers under whom such respective staff is working will be held responsible.


(Smt. L. Vijayalakshmi Devi),
Prl. District and Sessions Judge,
Koppal. &
Sessions Judge
Koppal

Copy for information and necessary action to:

1. All the Judicial Officers working in Koppal Unit.
2. The Public Prosecutor, Koppal.
3. The Superintendent of Police, Koppal.
4. The President, Advocates Bar Association, Koppal/Gangavathi/
Kushtagi/Yelburga.
5. The Software Technical Branch of this court.
6. The Accounts Branch of this court.
7. The Notice Board of this Court.
8. The Office Copy.